

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

Co.Appeal 22/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2020**

Name of the Company: Department of Income Tax
V/s
Bhalchandra Properties Pvt Ltd & Anr

Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

ORDER

(Through Video Conferencing)

None present for the appellant.

PCS, Mr. Dhiren Dave is present on behalf of the respondent is requesting time to file reply.

Prayer is allowed.

Two weeks time is granted to file reply, by serving an advance copy to the other side.

List the matter on 20.01.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 27th day of November, 2020.